

Malook Chand Chaudhary Vs Kishan Pal & Ors.
P.S. Harsh Vihar
U/s 156(3) Cr.P.C.

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. Counsel for the applicant.

Further status report is not received.

Let further status report be called through email for 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajee Narayan)
MM/Shahdara/KKD/Delhi
10.12.2020

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AJEET NARAYAN
Date: 2020.12.10
18:00'

FIR no. 41254/2019

P.S. Farsh Bazaar

State Vs Noor Ali

U/s 379/411 IPC

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Ld. Counsel for accused.

Application taken up on the report of Ahmad.

On 09.12.2020, accused Noor Ali, S/o Mohd. Noor Hasan in FIR no. 41254/2019, P.S. Farsh Bazaar, was released on personal bond of Rs. 20,000/-. But inadvertently name of accused Noor Ali was written as Yunus S/o Ikram. Order stands corrected. Accused Noor Ali, S/o Mohd. Noor Hasan be released, if not required in any other case. Order be sent to concerned Jail Superintendent.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)

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10.12.2020

FIR No. 242/2018
P.S. Farsh Bazaar
Pranav Rastogi Vs Miling Gupta & Ors.

10.12.2020

Matter is taken up through video conferencing mode.

Present: None for the applicant.

An application for giving direction for proper and effective investigation, moved on behalf of the complainant Pranav Rastogi.

Let status report to the application be called from the concerned IO on 16.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)
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10.12.2020

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Date: 2020.12.10
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e-FIR No. 006452/2015
P.S. Farsh Bazaar
State Vs Unknown

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

None for the applicant/accused.

An application for release of vehicle bearing no. DL 14 SD 9582
(Maestro) is moved on behalf of the applicant.

Let reply to the application be called from the concerned IO on
14.12.2020.

Copy of the order be sent to the Computer Branch for uploading
the same on the website. Copy of the order be also sent to the A.O. (Judicial), who
shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ
SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara
District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)
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10.12.2020

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FIR No. 358/2020
P.S. Farsh Bazaar
State Vs Mukesh @ Akash

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

None for the applicant/accused.

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of the applicant/accused Anil @ Sonu.

Let reply to the application be called from the concerned IO on 11.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajeet Narayan)
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10.12.2020

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Amit Cable Vs M.S. Electricals
P.S. Farsh Bazaar
U/s 138 N.I. Act

10.12.2020

Matter is taken up through video conferencing mode.

Present: None for the applicant.

This is an application on behalf of the accused for cancellation of NBWs received through email.

Put up for date already fixed i.e. 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020

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Date: 2020.12.10
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FIR No. 302/2020
P.S. Farsh Bazaar
State Vs Nikhil Jain

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

None for the applicant.

This is an application u/s 207 Cr.P.C. for supply the copy of charge sheet, on behalf of the applicant/accused.

Put up with file on 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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(Ajjeet Narayan)
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10.12.2020

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Date: 2020.12.10
08:00

FIR No. 0389/2020
P.S. Farsh Bazaar

10.12.2020

Matter is taken up through video conferencing mode.

This is an application for release of the mobile phone make Apple-IPH-6-32-GB-Space Grey 359220079339033, _on superdari filed on behalf of the applicant namely Sh. Rishi Raj Sharma, received through e-mail.

Present: Ld. APP for the State.

Ld. Counsel for accused.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **Apple mobile phone** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The present application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020

FIR No. 21/2019
P.S. Farsh Bazaar
State Vs Unknown

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Ld. Counsel for applicant.

This is an application for calling the ATR moved on behalf of the applicant.

ATR not filed. It is submitted by the Naib Court that the IO is on CL.

At request of the IO, put up for filing of ATR on 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020

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Date: 2020.12.10
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Adarsh Co-operative Urban Thrift And Credit Society
V/s
Sunil Kumar

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. Counsel for the applicant.

This is an application for cancellation of proceedings u/s 82 Cr.P.C.
moved on behalf of the accused Sunil Kumar.

At request of counsel for the applicant, put up for 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading
the same on the website. Copy of the order be also sent to the A.O. (Judicial), who
shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ
SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara
District, Karkardooma Courts, Delhi.

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10.12.2020

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Date: 2020.12.10
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FIR No. 297/2019
P.S. Farsh Bazaar
State Vs Sandeep Chauhan @ Chaman Lal

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Ld. Counsel for applicant/accused.

This is an application for release of vehicle bearing no. HR-26-B50019 moved on behalf of the applicant.

At request of counsel for the applicant, put up for 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020

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Date: 2020.12.10
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e-FIR No. 015677/2020
P.S. Farsh Bazaar
State Vs Anil @ Sonu S/o Sh. Nand Lal

10.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Sh. Brij Kumar, Ld. LAC for the applicant/accused.

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of the applicant/accused Anil @ Sonu.

Let reply to the application be called from the concerned IO on 14.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020

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Date: 2020.12.10
15:53:00

M/s Golden Words Publication Vs Mohd. Hasnat Rahi

10.12.2020

Matter is taken up through video conferencing mode.

Present: None for the applicant.

This is an application for issuance of summons to the accused on his fresh address, filed on behalf of the applicant/complainant, received through email.

Put up with file on ~~11.10.2021~~: 11/12/20.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

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10.12.2020